

12.55 hrs.

### BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS (SHRI K. RAGHU-  
RAMAIAH):** With your permission,  
Sir, I rise to announce that Govern-  
ment Business in this House during  
the week commencing 30th July, 1973,  
will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Papers.
- (2) Consideration and passing of the Textiles Committee (Amendment) Bill, 1973.
- (3) Discussion on the Resolution given notice of by the Minister of Home Affairs seeking approval of the Proclamation issued by the President in respect of the State of Uttar Pradesh.
- (4) Consideration and passing of the Delhi Sales-Tax Bill, 1973

**SHRI S. M. BANERJEE (Kanpur):** Sir, I would request you to convey to the Finance Minister our feeling that this House wishes to discuss the Pay Commission's Report immediately after the Finance Minister returns. Simultaneously this discussion should also include the question of payment of bonus to all Government employ-  
ees.

We were assured in this House by the then Labour Minister, Shri Khadilkar, that this question was before the Pay Commission even though we said that it was not before the Pay Commission. The Pay Commission Report has not dealt with this problem at all. We want that bonus should be paid to all Central Government employees. So, these two items should be discussed on the return of the Finance Minister.

Secondly, I want a statement from the Home Minister on the excesses committed on the employees of the

zoological park in Delhi. Though I wrote to you in the matter, you did not permit it to be raised. Those employees were mercilessly beaten and the President of the Association has got some fractures as a result of the beating. They wanted to meet Shri K. C. Pant but he did not have the courtesy to meet them.

**THE MINISTER OF STATE IN  
THE MINISTRY OF HOME AFFAIRS  
(SHRI K. C. PANT):** You are completely incorrect. I wish you know your facts better.

**SHRI S. M. BANERJEE:** In that case, let him make a statement. Thirdly, I want an assurance from the Government that the Bill on diffusion of press ownership, which has been shelved on account of the pressure from the jute press, will be introduced in this session.

**SHRI A. P. SHARMA (Buxar):** The report of the Pay Commission is already in the hands of the Government and there has been a discussion between the representatives of the employees and a group of Ministers regarding the important recommendations of the Pay Commission. In view of the statement of the Minister of State for Finance, Shri Ganesh that another series of discussion with the representatives of the employees is not ruled out, I would say that they should expedite a decision on the recommendations of the Pay Commission and not necessarily have a discussion. If the Government is not in a position to accept any part of the Report, or wants to modify or improve it, of course after discussion with the representatives of the employees, then the Government can place before the House a statement containing the reasons for such a change also. In view of that, I do not propose any discussion on the Report of the Pay Commission.

Secondly, the question of payment of bonus to the industrial employees of the Central Government is before

[Shri A. P. Sharma]  
the Bonus Review Committee. If the Government gives an assurance that after the report of the Bonus Review Committee the question of the bonus to be paid to the industrial employees of the Central Government will be taken into consideration, I do not propose any discussion of that before that.

SHRI K. RAGHU RAMAIAH: So far as a discussion on the Report of the Pay Commission, as suggested by the hon. Member, is concerned, Government are prepared for a discussion at any time the House wants. This is a matter where, Sir, we are entirely in your hands. So far as the other points are concerned, I will convey them to the concerned Ministers.

13 hrs.

STATEMENT RE. COLLISION OF 87-UP SOUTH BIHAR EXPRESS WITH 5 UP HOWRAH-AMRITSAR MAIL AT MADHUPUR

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): Sir, I regret to inform the House of a serious accident which took place in the early hours this morning on the Eastern Railway. At about 1.50 hrs. while 5 Up Howrah-Amritsar Mail was waiting at the Up Outer signal of Madhupur station on the Asansol-Jhajha Broad Gauge double line section, 87 Up South Bihar Express collided in the rear of 5 Up. As a result the engine and 2 bogies of 87 Up and 3 bogies of 5 Up derailed. According to the latest information available, 17 persons were killed and 50 others injured of whom 10 are hurt grievously.

On receipt of information about this accident the Medical Van from Asansol with Railway doctors and other officers was rushed to the site of accident. After first aid the injured persons were taken to hospitals at Madhupur, Deogarh and Chittaranjan for further medical attention.

The General Manager of the Eastern Railway accompanied by Senior officers has proceeded to the site to supervise relief and rescue operations. The Minister of Railway is also proceeding to the site of accident.

The Additional Commissioner of Railway Safety, Eastern Circle, Calcutta, will hold a statutory inquiry into this accident at Madhupur on the 28th instant.

13.02 hrs.

MINES (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI A. P. SHARMA (Buxar): I beg to move:

"That this House do further extend upto the 18th August, 1973, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Mines Act, 1952."

MR. SPEAKER: The question is:

"That this House do further extend upto the 18th August, 1973, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Mines Act, 1952."

*The motion was adopted.*

COMPANIES (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI TRIDIB CHAUDHURI (Bengaluru): I beg to move:

"That this House do further extend upto the last day of the current session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Companies Act, 1956, the